



The Telangana (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure (Amendment) Act, 2024

Act No. 16 of 2024

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No. 16] HYDERABAD, WEDNESDAY, AUGUST 21, 2024.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature, received the assent of the Governor on the 21st August, 2024 and the said assent is hereby first published on the 21st August, 2024 in the Telangana Gazette for general information:—

ACT No. 16 OF 2024.

**AN ACT FURTHER TO AMEND THE TELANGANA
(REGULATION OF APPOINTMENTS TO PUBLIC
SERVICES AND RATIONALISATION OF STAFF
PATTERN AND PAY STRUCTURE) ACT, 1994.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-Fifth Year of the Republic of India, as follows:—

1. (1) This Act may be called the Telangana (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) (Amendment) Act, 2024.

Short
title and
commence-
ment.

(2) It shall come into force with immediate effect.

[1]

Amend-
ment of
section 4.
Act No. 2
of 1994.

2. In the Telangana (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994, in section 4, in sub-section (2), after clause (d), the following clause shall be added, namely,-

"(e) to the appointments to be made in compliance with the decision of Council of Ministers vide Resolution C.R.No. 93/2024, dated the 1st August, 2024."

R. THIRUPATHI,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.